



2026:AHC:12953

HIGH COURT OF JUDICATURE AT ALLAHABAD
WRIT - C No. - 212 of 2026

Parma Devi And Another
.....Petitioner(s)

Versus

State Of U.P. And 3 Others
.....Respondent(s)

Counsel for Petitioner(s) : Azad Rai, Sandeep Kumar
Dwivedi
Counsel for Respondent(s) : C.S.C., Sudhir Bharti

Court No. - 2

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioners, learned Standing Counsel for the respondent-State, Sri Sudhir Bharti, learned counsel for the respondent no.3 and perused the record.

2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the respondent/respondents to notice and keeping this petition pending before this Court. However, in case the respondent/respondents feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.

3. In the proceedings under Section 67-A of the U.P. Revenue Code, 2006 an ex-parte order was passed against the petitioners on 07.08.2021. Aggrieved against the aforesaid recall application was filed by the petitioners on 04.02.2022, which is still pending consideration.

4. A prayer has been made by counsel for the petitioners to direct the respondent no.2 before whom aforesaid recall application is pending to decide the same expeditiously.

5. In the facts and circumstances of the case, present petition is disposed of directing the respondent no.2-Sub Divisional Magistrate, Tehsil-Gola, District Gorakhpur to decide the aforesaid recall application strictly in accordance with law most

expeditiously and preferably within a period of six months but without granting unnecessary adjournment unless there is no legal impediment.

January 19, 2026
Pramod Tripathi

(Prakash Padia,J.)